

Central Administrative Tribunal
Principal Bench

O.A. No. 1323 of 1994

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New Delhi, dated this the 1st February, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

1. Shri Chuni Lal,
S/o Shri Diwan Chand,
R/o 17/18, Subhash Nagar,
New Delhi-110027.
2. Shri Ram Swarup,
S/o Ram Parsad,
R/o Vijay Enclave,
RZ C-2/71, Palam Road,
Dabri, New Delhi. Applicant

(Applicants No.1 & 2 in person)

Versus

Union of India through

1. The Director,
EME MGOs Branch, Army Headquarters,
DHO, P.O. New Delhi.
2. The Commandant,
505, Army Base Workshop,
Delhi Cantt,
New Delhi-110010. Respondents

(By Advocate: Shri Madhav Panikar)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. Applicants seek a direction to Respondents Respondents to permit them to continue in service till they attain the age of 60 years.

3. We have heard both applicants who are present in person. Shri Madhav Panikar appeared for respondents and has been heard.

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4. We are satisfied that this case is fully covered by the Tribunal's order dated 5.11.98 in O.A. No. 220/98 Surinder Kumar Bhalla Vs. Union of India & Others & other connected case, and for the reasons contained in the aforesaid order, we are unable to grant the applicants prayer.

5. The O.A. is dismissed. No costs.



(Mrs. Lakshmi Swaminathan)
Member (J)



(S.R. Adige)
Vice Chairman (A)

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